G.S.R.--(E). - Whereas, the designated authority, vide initiation notification No. 7/32/2020-DGTR, dated the 22nd September, 2020, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 22nd September, 2020, has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of ‘Melamine’ (hereinafter referred to as subject goods) originating in or exported from China PR (hereinafter referred to as subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 2/2016-Customs (ADD), dated the 28th January, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 122(E), dated the 28th January, 2016;

And whereas, the designated authority had requested for extension of the said anti-dumping duty in terms of sub-section (5) of section 9A of the Customs Tariff Act and the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country up to and inclusive of the 28th February, 2021, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 1/2021-Customs (ADD), dated the 6th January, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 7(E), dated the 6th January, 2021;

And whereas, the designated authority had requested for further extension of the said anti-dumping duty in terms of sub-section (5) of section 9A of the Customs Tariff Act and the Central Government had further extended the anti-dumping duty on the subject goods, originating in or exported from the subject country up to and inclusive of the 31st March, 2021, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 10/2021-Customs (ADD), dated the 25th February, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 138(E), dated the 25th February, 2021;
And whereas, the designated authority has requested for further extension of the anti-dumping duty on the subject goods originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the said rules, the Central Government hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 2/2016-Customs (ADD), dated the 28th January, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 122(E), dated the 28th January, 2016, namely:-

In the said notification, in paragraph 3, for the figures and word “31st March, 2021”, the figures and word “30th September, 2021” shall be substituted.

[F. No. 354/28/2004-TRU (Pt-II)]

(Rajeev Ranjan)
Under Secretary to the Government of India

Note: The principal notification No. 2/2016-Customs (ADD), dated the 28th January, 2016 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 122(E), dated the 28th January, 2016 and was last amended vide notification No. 10/2021-Customs (ADD), dated the 25th February, 2021, published vide number G.S.R. 138 (E), dated the 25th February, 2021.